

COURT-II

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

Appeal Nos. 213 and 214 of 2013

Dated : 22nd May, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

**M/s Jindal Steel and Power Ltd. ... Appellant(s)
Versus
Chhattisgarh State Electricity Regulatory
Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. C.K. Rai for CSERC

ORDER

We have heard the learned counsel for the parties.

The learned counsel for both the parties wants to file their respective comprehensive written submission in the matter.

We give liberty to both the parties to file their respective comprehensive written submissions in the matter and directed to file the same on or before 4.6.2014 and 10.6.2014 by the Appellant and the State Commission respectively.

Judgment is Reserved.

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**